

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 819/97.

Date of Decision: 27.10.1997.

Shri B. B. Salve, —————— Applicant.

Shri S. S. Karkera, —————— Advocate for
Applicant.

Versus

Union Of India & Others, —————— Respondent(s)

Shri V. S. Masurkar, —————— Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, Vice-Chairman.

Hon'ble Shri. M.R. Kolhatkar, Member (A).

(1) To be referred to the Reporter or not? no

(2) Whether it needs to be circulated to other Benches of the Tribunal? no

M.R.Kolhatkar
(M. R. KOLHATKAR)
MEMBER (A).

R.G.Vaidyanatha
(R. G. VAIDYANATHA)
VICE-CHAIRMAN.

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 819/97.

Dated this Monday, the 27th day of October, 1997.

CORAM : HON'BLE SHRI JUSTICE R.G. VAIDYANATHA,
VICE-CHAIRMAN.

HON'BLE SHRI M.R. KOLHATKAR, MEMBER (A).

Shri B.B. Salve,
Major, at present officiating
as J.A.O.,
O/o. the General Manager,
Telecom, Nasik.

Residing at :

Behind Jai Bhawani Krupa,
Near Maruti Mandir,
Kranti Nagar,
Makhalavad Road,
Panchvati,
Nashik - 3.

(By Advocate Shri S.S. Karkera).

... Applicant

VERSUS

1. Union Of India through
The Director General,
Department of Telecommunication,
Sanchar Bhavan,
New Delhi - 1.
2. The Chief General Manager,
Maharashtra Telecom Circle,
Fountain Telecom Bldg. No. 2,
8th Floor, M.K. Road, Fountain,
Mumbai - 1.
3. The Director (DE&VP),
Department of Telecommunication,
Dak Bhavan, Sansad Marg,
New Delhi.

... Respondents.

(By Advocate Shri V.S. Masurkar)

: ORAL ORDER :

PER.: SHRI R. G. VAIDYANATHA, VICE-CHAIRMAN



...2

Heard Shri S. S. Karkera, Counsel for the applicant and Shri V.S. Masurkar, Counsel for the Respondents.

2. The only prayer in this application is that the applicant's representation dated 02.07.1997 should be considered by the Respondent No. 3 within a period of one month.

3. The applicant's grievance is that he is entitled for exemption in two papers. He has already made a representation to the Competent Authority claiming exemption in respect of two papers. We feel that the respondents should be directed to dispose of that representation as early as possible and preferably before the date fixed for the next examination.

4. For the above reasons, the O.A. is disposed of with a direction to Respondent No. 3 to consider and dispose of the applicant's representation dated 02.07.1997 as early as possible and preferably on or before 20.11.1997 and intimate the decision to the applicant. We make it clear that it is open to Respondent No. 3 to pass any order according to law, on the said representation. This order is passed without prejudice to both the sides on merits. No costs.

5. A copy of the order be furnished to both the Counsel.

MR Kolhatkar
(M. R. KOLHATKAR)
MEMBER (A).

R. Vaidyanatha
(R.G. VAIDYANATHA)
VICE-CHAIRMAN.

B/os*